

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 13.

IA(I.B.C)/1665(MB)2024 IA(I.B.C)/1682(MB)2024
IN C.P. (IB)/1046(MB)2023

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **19.04.2024**

NAME OF THE PARTIES : **Mr. Santosh Shetty**

Vs

Snehanjali And S.B. Developers Private limited

For RP : Adv. Aditya Mishra

IBC under Sec. 7

ORDER

IA(I.B.C)/1665(MB)2024

The above IA is filed by the RP/Applicant to reporting Constitution of the Committee of Creditors and the initial list of creditors on record. Accordingly, the above IA is **taken on record and disposed of.**

IA(I.B.C)/1682(MB)2024

The above I.A. has been filed by the RP/Applicant for appointment of Mr. Manish Dawda as the Authorized Representative and approve the fee of the Authorized Representative prayer clause "b" as per Regulation 16A (8) of CIRP Regulations.

After hearing the submission of the Counsel for the RP/Applicant prayer in this application is **allowed and disposed of.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

//SKS//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)